

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1678
ANSWERED ON:03.12.2014
RESERVATION FOR SC ST STUDENTS
Nete Shri Ashok Mahadeorao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has taken or proposes to take any steps to ensure reservation strictly for students belonging to Scheduled Castes/Scheduled Tribes (SCs/STs) for admission in educational and professional institutions such as schools, colleges, universities, vocational institutes and engineering colleges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): Yes, Madam. The Central Educational Institutions (Reservation in Admission) Act, 2006 provides 15% and 7½ % reservation in admissions out of the annual permitted strength in each branch of study, to the students belonging to the Scheduled Castes, Scheduled Tribes, respectively, in Central Educational Institutions (CEIs). The candidates belonging to Scheduled Castes, Scheduled Tribes can also compete against the seats in the unreserved quota and such selections shall not be counted against the reserved quota. The implementation of the provisions of the CEI Act, 2006 in Central Educational Institutions is being followed in letter and spirit.

Reservation in admissions in state controlled and state funded institutions are guided and regulated by respective State Governments. At present, there is no reservation in admissions in purely private, self-financing Higher Educational Institutions.

(c): Does not arise.